CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT PUBLISHED ON APRIL 30, 2015 FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

VIRGO GLOBAL MEDIA LIMITED

COMPANY INDENTIFICATION NUMBER: L74910TG1999PLC031187

Registered Office: Plot No. 5, Mithila Nagar, Road No. 10, Banjara Hills, Hyderabad, Telangana, 500034.

Tel: 040-23351212/2335; **Fax:** 040-23351214; **Email:** csvirgo@yahoo.in; **Website:** www.virgoglobalmedia.com.

This Advertisement is being issued by, Saffron Capital Advisors Private Limited ('Manager to the Offer'), on behalf of, Mrs. Vasundhara Namburu Mani (the 'Acquirer'), pursuant to Regulation 18(7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto, ('SEBI (SAST) Regulations') in respect of the open offer **("Offer")** for acquisition of up to **2731118** (Twenty Seven Lacs Thirty One Thousand One Hundred Eighteen) fully paid-up equity shares of face value of Rs. 4 each **("Equity Shares"),** representing 26% of the total share capital of Virgo Global Media Limited **("Target Company")** on a fully diluted basis, as of the tenth working day from the date of closure of the tendering period of the open offer **("Voting Share Capital"),** from the eligible shareholders of the Target Company for cash at a price of Re. 1/- per equity share (the 'Offer'). The Detailed Public Statement ('DPS') with respect to the aforementioned Offer was published on April 30, 2015 in all the editions of Financial Express (English National Daily), Jansatta (Hindi National Daily), Mumbai Lakshadeep (Marathi) and Nava Telangana (Regional Language Daily).

This Corrigendum is being issued pursuant to changes/amendments advised by SEBI vide its letter number CFD/DCR2/OW/14829/2015 dated May 29, 2015. Capitalized terms used in this Corrigendum but not defined herein shall have the same meaning as assigned to them in the DPS. This Corrigendum is being issued in all the newspapers in which the original DPS was published.

The shareholders of the Target Company are requested to kindly note the following information related to the Offer:

A) The revised schedule of activities pertaining to the Offer is set forth below:

Activity	Date and Day (Original Schedule)	Date and Day (Revised Schedule)
Public Announcement (PA)	Thursday, April 23, 2015	Thursday, April 23, 2015
Publication of DPS in the newspapers	Thursday, April 30, 2015	Thursday, April 30, 2015
Filing of the Draft Letter of Offer with SEBI	Monday, May 11, 2015	Monday, May 11, 2015
Last date for a competitive bid	Monday, May 25, 2015	Monday, May 25, 2015
Last date for SEBI observations on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Monday, June 01, 2015	Friday, May 29, 2015
Identified Date*	Wednesday, June 03, 2015	Tuesday, June 02, 2015
Letter of Offer to be dispatched to shareholders	Wednesday, June 10, 2015	Tuesday, June 09, 2015
Last date for revising the Offer price/ number of shares	Friday, June 12, 2015	Thursday, June 11, 2015
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation	Monday, June 15, 2015	Friday, June 12, 2015
Date of publication of Offer Opening Public Announcement	Tuesday, June 16, 2015	Monday, June 15, 2015
Date of commencement of Tendering Period (Offer Opening Date)	Wednesday, June 17, 2015	Tuesday, June 16, 2015
Date of Expiry of Tendering Period (Offer Closing Date)	Tuesday, June 30, 2015	Monday, June 29, 2015
Last Date for completion of all requirements including payment of consideration	Tuesday, July 14, 2015	Monday, July 13, 2015

** Identified Date is only for the purpose of determining the names of the Shareholders of the Target Company as on such date to whom the Letter of Offer would be sent. It is clarified that all the shareholders holding Equity Shares of the Target Company (registered or unregistered) (except the parties to the SPA) are eligible to participate in this Offer any time before the closure of this Offer*

OTHER INFORMATION

1. References to various dates as mentioned in PA/DPS/DLOO should be read as per revised activity schedule as mentioned above.
2. Subject to statutory approvals, the Open Offer shall continue and shall be completed as per the schedule set out above and updated in the LOF sent to shareholders of the Target Company.
3. All the other terms and conditions remain unchanged.
4. The Acquirer accepts full responsibility for the information contained in this Corrigendum and also for the obligations of the Acquirer as laid down in SEBI (SAST) Regulations.
5. The PA, DPS, Corrigendum and Letter of Offer will also be available on SEBI's website (www.sebi.gov.in) and on the website of Manager to the Offer.

MANAGER TO THE OFFER	REGISTRAR TO THE OFFER
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SAFFRON CAPITAL ADVISORS PRIVATE LIMITED **Company Identification Number: U67120MH2007PTC166711** 605, Sixth Floor, Centre Point, J .B. Nagar, Andheri (East), Mumbai - 400 059, India **Tel. No.:** +91 22 4082 0917, **Fax No.:** +91 22 4082 0999 **Email id:** openoffers@saffronadvisor.com **Website:** www.saffronadvisor.com **Investor grievance:** investorgrievance@saffronadvisor.com **SEBI Registration Number:** INM 000011211 **Contact Person:** Amit Wagle	**AARTHI CONSULTANTS PRIVATE LIMITED** 1-2-285, Domalguda, Hyderabad - 500029 **Tel. No.:** +91 40 2763 8111/4445 **Fax No.:** +91 40 2763 2184 **E-mail:** info@aarthiconsultants.com **Website:** www.aarthiconsultants.com **SEBI Registration Number:** INR 000000379 **Contact Person:** G. Bhaskara Murthy

ISSUED BY MANAGER TO THE OFFER ON BEHALF OF THE ACQUIRER

Sd/-

Place: Mumbai
Date: June 06, 2015

NAMBURU VASUNDHARA MANI